

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4500
ANSWERED ON 27.03.2025**

ESTABLISHMENT OF POWER PLANTS IN KERALA

4500. SHRI M K RAGHAVAN:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has received any proposal from the Government of Kerala for establishing power plants in Kerala, if so, the details thereof;
- (b) whether the Government has any plan to establish a nuclear power plant in Kerala, if so, the details thereof; and
- (c) whether the Government has received written consent from the State Government for establishing a nuclear power plant in Kerala, if so, the details thereof?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a): No such proposal has been received in Ministry of Power. However, as per Section 7 of Electricity Act, 2003 setting up of a power plant is a de-licensed activity in the country. Any generating company may establish, operate and maintain a generating station without requiring a license under Electricity Act, 2003 if it complies with the technical standards relating to connectivity with the grid. The availability of adequate generation capacity to meet the electricity demand in a State lies under the purview of the respective State Government/ State Power Utility. In order to meet the demand of electricity, State may either set up generating capacity of its own or may invite bid for setting up of new power plant.

(b) & (c) : Presently, there is no proposal for setting up of a nuclear power plant in the State of Kerala. If the Government of Kerala proposes to setup a nuclear power plant in the State to meet its emerging power demand, the Government of India will extend all necessary support.
